

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 86230 of 2019

(on behalf of Appellant)

in

Excise Appeal No. 86397 of 2013

(Arising out of Order-in-Appeal No. GOA/CEX/GSK/80/2012 dated 31.12.2012 passed by the Commissioner of Central Excise (Appeals), Pune-I)

Commissioner of Central Excise, Goa

.... Appellant

ICE House, E.D.C. Complex, Patto Plaza,
Panaji, Goa-403 001

Versus

M/s Smart Link Network Systems Ltd.

.... Respondent

(Formerly D-Link (I) Ltd.)
Plot NO. L-5 & 7, Verna Industrial Estate
Verna Salcette, Goa-403722

Appearance:

Shri S. K. Hattangadi, A.C., Auth. Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87130 / 2019

Date of Hearing: 21.11.2019

Date of Decision: 21.11.2019

Per: Dr. D.M. Misra

Learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50.00 lakhs, hence, covered by the Litigation Policy Circular F. No. 390/Misc/116/2017-JC dated 22.08.2019. Consequently, the appeal is dismissed being withdrawn. MA disposed of.

(Dictated and pronounced in open court)

**(Dr. D.M. Misra)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**